

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD  
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C.A. 911/97

Dt. of Decision : 23-07-97

P.S. Ravi Kumar

.. Applicant.

Vs

1. The Chief Administrative Officer,  
Construction, SC Railway,  
Sec'bad.
2. The Chief Project Manager,  
Railway Electrification,  
Vijayawada.
3. The General Manager,  
Central Organisation,  
Railway Electrification,  
Allahabad.
4. The Chief Personnel Officer,  
SC Rly, Rail Nilayam,  
Sec'bad.

.. Respondents.

Counsel for the applicant : Mr.G.V.Subba Rao

Counsel for the respondents : Mr.V.Bhimanna, Addl.CGSC.

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

Heard Mr.G.V.Subba Rao, learned counsel for the applicant and Mr.V.Bhimanna, learned counsel for the respondents.

2. The applicant in this OA was engaged as Casual Labour Technical Mate in the Railway Electrification on 14-11-86 as he is a B.E.Civil Engineering Graduate. He was given the pay scale of Rs.260-400/950-1500/- on completion of 180 days of continuous service. He was granted temporary status from 20-11-87. Subsequently, he was given the grade of Rs.330-480/1200-1800/- on 6-3-91. He continued as such upto 29-03-93 as Technical Mate. The applicant applied for the post of Assistant Draftsman in the scale of pay of Rs.1400-3000/-

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through proper channel and he was selected for that post and he was relieved on 29-03-93 to join in that post under the control of the Chief Personnel Officer, SC Rly, Secunderabad.

3. It is stated by the applicant that some of the Technical Mates who joined the Railway Electrification filed OA.No.290/94 praying for the scale of pay of Rs.1320-2040/- after completion of 180 days of continuous service. It is stated that the prayer in that OA was allowed. The applicant in this OA prays for the same relief.

4. This OA is filed to grant him the pay scales of Rs.1320-2040/- from the date of completion of 180 days of Casual Labour Technical Mate as was allowed for the applicant in OA.290/94 and for a consequential direction to pay him arrears of salary and allowances etc., upto 29-03-93 by regulating his pay in the scale of pay of Rs.1320-2040/-.

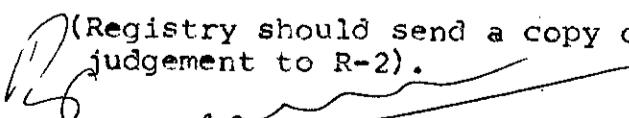
5. The applicant has submitted a representation to R-2 requesting to grant him the relief as above. He has also stated in his representation dated 10-05-96 (Annexure-IV) that the above direction in OA 290/94 has been adopted as a policy by the CPM, RE, Vijayawada. But it is not stated that that representation is yet replied.

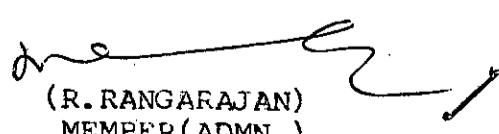
6. The learned counsel for the applicant submits that in similar cases this Tribunal has directed for disposal of the representation taking due note of the direction in OA.290/94. Similar direction may also be given in this case to dispose of the representation of the applicant dt. 10-05-96 (Annexure-IV) by R-2.

7. In view of the above, we feel that a direction to dispose of his representation dt.10-5-96 will meet the ends of justice. In that view we direct R-2 to dispose of the representation of the applicant dt.10-5-96 (Annexure-IV) taking due note of the direction in OA.290/94. Time for compliance is four months from the date of receipt of a copy of this order.

8. The OA is ordered accordingly at the admission stage itself. No costs.

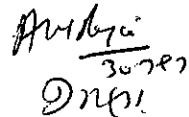
(Registry should send a copy of the OA along with the judgement to R-2).

  
(B.S. JAI PARAMESHWAR)  
MEMBER (JUDL.) 23.7.97

  
(R. RANGARAJAN)  
MEMBER (ADMN.)

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Dated : The 23rd July, 1997.  
(Dictated in the Open Court)

  
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Copy to:-

1. The Chief Administrative Officer ,Construction, South Central Railway Sec'bad.
2. The Chief Project Manager, Railway Electrification Vijayawada.
3. The General Manager, Central Organisation, Allahabad.
4. The Chief Personnel Officer, South Central Railway ,Railnilayam, Sec'bad.
5. One copy to Mr. G.V. Subba rao Advacate , C.A.T. Hyd.
6. One Copy to Mr. V. Bhimanna, Addl CGSC C.A.T. Hyd.
7. One Copy to The D.R (A) .
8. One Duplicate Copy.

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TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR M  
(J)

DATED 23.7.97

ORDER/JUDGEMENT

M.A./R.A/C.A.NO.

D.A. NO.

in

911/97

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.

YLKR

II Court.

केन्द्रीय प्रशासनिक विविकरण  
Central Administrative Tribunal  
इंधेल/DESPATCH

- 5 AUG 1997

हैदराबाद आयणी  
HYDERABAD BENCH